

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO. 4578
TO BE ANSWERED ON MARCH 29, 2017

BETTERMENT FEES

No. 4578

SHRI RAJAN VICHARE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to collect special charges or "betterment fee", if any major infrastructure projects with public investment such as metro rail, express way, industrial corridor or special export zone has pushed property prices in that locality;
- (b) if so, the details thereof, State-wise along with the action taken/being taken in this regard by the Government;
- (c) if so, the details thereof;
- (d) whether the "betterment fee" or impact fee on land sale will be in addition to the stamp duty paid by buyers; and
- (e) if so, the details thereof?"

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(RAO INDERJIT SINGH)

- (a): No, Madam. As urban development is a State Subject, betterment fee or similar special charges are collected by State Governments/Urban Local Bodies.
- (b) & (c): Value Capture Finance Policy Framework was released on 28th February, 2017.
- (d): The method of levying betterment fee or impact fee is to be decided by the State Governments.
- (e): Does not arise.
